

plemented by the Municipal bodies. Under this scheme, basic civic amenities as per prescribed standards are provided in the identified J.J. Clusters.

### **Slum Colonies in Bombay**

3463. SHRI SUBRAMANIAN SWAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are many slum colonies in Bombay city;

(b) what steps Government propose to take to improve the existing slums and that no new slum colonies come up; and

(c) what are the various schemes and projects of Government for improvement of slums in Bombay city?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) "Urban Development" is a State subject and specific scheme of slum improvement are formulated and implemented by the State Governments in accordance with their needs and priorities. The present policy of the Government lays emphasis on the environmental improvement of slums rather than their massive clearance and relocation.

Besides, the Scheme of Integrated Development of Small and Medium Towns was initiated during the Sixth Five Year Plan and is still in operation. Under this scheme, Central assistance is provided to small and medium towns for infrastructure development work so that migration to larger cities could be reduced. Further, the Housing and Urban Development Corporation provides loans to economically weaker sections of society at subsidised rates to cater to their housing and shelter upgradation needs. Finally, under the Scheme of Housing and Shelter Upgradation

of the Nehru Rozgar Yojana, assistance is provided to economically weaker sections of society for training in construction trades and for upgradation of their dwelling units.

(c) The schemes for slum improvement are given below:—

(i) Under the State Sector Scheme of Environmental Improvement of Urban Slums (EIUS), basic amenities like low cost water supply drainage, community baths and latrines, widening and paving of lanes and street lighting are provided in urban slums. The EIUS is an integral part of the Minimum Needs Programme (MNP) in urban areas. For the year 1992-93, an amount of Rs. 12.17 crores has been allocated for Maharashtra in the State's Annual Plan for the said programme.

(ii) During the Seventh Plan period, one time grant of Rs. 100 crores was sanctioned by the then Prime Minister in 1985 for tackling the housing and slum problems in Bombay. Upto 1991-92, Rs. 88 crores had been released to the Government of Maharashtra.

(iii) The Ministry of Finance has also allotted Rs. 50 crores to Maharashtra for provision of basic amenities in slums in Bombay on a matching basis—on the recommendation of the Ninth Finance Commission and Rs. 48.33 crores have since been released.

(iv) The World Bank assisted Bombay Urban Development project has a component of slum improvement worth Rs. 23.74 crores. Expenditure reported upto 31-3-92 is Rs. 5.54 crores

### **Shortage of residential accommodation in Bombay**

3464. SHRI SUBRAMANIAN SWAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there is an acute shortage of re-

sidential accommodation in Bombay City;

(b) whether Government are aware that whatever residential flats are available in Bombay City are not within the reach of the common man;

(c) if so, whether it is a fact that this has led to the mushrooming of slums in Bombay;

(d) whether there is any scheme under Government's consideration to make housing accommodation affordable and available to the common man; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) It is recognised that Bombay is experiencing housing shortage and there is a continuous rise in prices of land and houses, placing the housees beyond the affordability of many families. Along with increasing pressure of population, this has contributed to increasing growth of slums.

(d) and (e) Housing being a State subject, it is primarily the responsibility of State Government of Maharashtra and its agencies to tackle the problem of housing shortage in Bombay within the framework of National Housing policy considering the acuteness of housing problem in Bombay the Government of India had sanctioned a one time grant of Rs. 100 crores in 1985 to the State Government for tackling the housing and slum problems in Bombay. Up to 91-92 Rs. 88 crores had been released to the Govt. of Maharashtra.

The Government of India has also allocated Rs. 50 crores to Maharashtra on a matching basis for provision of basic amenities in slums and other schemes in Bombay on the recommendations of Ninth Finance Commission.

The World Bank aided Bombay Urban Development Project has a component of slum upgradation worth Rs. 23.47 crores apart from sites and services and loans, with particular emphasis on poorer sections.

HUDCO has so far sanctioned 263 projects to Bombay City in Maharashtra State to different agencies. The projects envisage HUDCO loan assistance of Rs. 316.62 crores. On completion, these projects will provide 82118 dwelling units and 4491 developed plots, most of which are meant for EWS and LIG.

#### Delhi rent control Act

3465. SHRI VIREN J. SHAH:

SHRI PRAMOD MAHAJAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to certain judgments of the High Court of Delhi that in case the retired/retiring Central Government employees are partly in possession and partly rented out for "residential/commercial", the premises owned by them, they are not entitled to get the premises vacated from their tenants under Section 14-C of the Delhi Rent Control Act;

(b) whether all the categories of persons mentioned under section 14(a), (b), (c), (d) under similar circumstances are also not entitled to get their premises vacated from the tenants; and

(c) if so, what is Government's policy in this regard and what steps Government have taken or propose to take to remove this discrimination and help the retired Central Government employees, widows and other, etc. under Section 14 of DRA to get their premises vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The Delhi High Court has held in one case that when a re-